

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3377
ANSWERED ON:13.12.2012
APPOINTMENT OF JUDGES
Adityanath Shri Yogi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government feels that there is need to make the process of appointment of judges in High Courts and Supreme Court transparent;
- (b) if so, the details thereof; and
- (c) the time by which the steps are proposed to be taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (c) :Appointment of Judges to High Courts and Supreme Court is based on a Memorandum of Procedure for Appointment of Judges of Supreme Court and High Courts prepared in 1998. Representations have been made by various agencies and expert bodies to review/change the present procedure of appointment of judges. It is generally felt that the System/Procedure of appointment needs to be reviewed in the light of past experience. The proposal to have an alternative arrangement through a constitutional amendment, is under consideration.